

ANNUAL REPORT OF INDIAN COUNCIL OF AGRICULTURAL RESEARCH; INDIAN CENTRAL COTTON COMMITTEE AND INDIAN CENTRAL TOBACCO COMMITTEE FOR THE YEAR 1963-64

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): I beg to lay on the Table a copy each of the following Reports:—

- (1) Annual Report of the Indian Council of Agricultural Research for the year 1963-64.  
[Placed in Library, see No. L.T.—4435/65].
- (2) Annual Report of the Indian Central Cotton Committee for the year 1963-64.  
[Placed in Library, see No. L.T.—4477/65].
- (3) Annual Report of the Indian Central Tobacco Committee for the year 1963-64 (Hindi version).  
[Placed in Library, see No. L.T.—4478/65].

NOTIFICATION UNDER SUB-SECTION (6) OF SECTION 3 OF ESSENTIAL COMMODITIES ACT, 1955

The Deputy Minister in the Ministry of Food and Agriculture (Shri Bibudhendra Misra): Sir, on behalf of Shri S. V. Ramaswamy, I beg to lay on the Table a copy of Notification No. S.O. 2027 dated the 17th July, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.  
[Placed in Library, see No. LT-4479/65].

SUGAR (CONTROL) AMENDMENT ORDER, 1965; CENTRAL WAREHOUSING CORPORATION (AMENDMENT) RULES, 1965; AND ANNUAL ACCOUNTS OF THE KERALA STATE WAREHOUSING CORPORATION

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): Sir, I beg to lay on the Table a copy each of the following papers:—

- (1) The Sugar (Control) Amendment Order, 1965, published in Notification No. G.S.R. 626 dated the 24th April, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.  
[Placed in Library, see No. No. L.T.—4480/65].
- (2) The Central Warehousing Corporation (Amendment) Rules, 1965, published in Notification No. G.S.R. 649 dated the 1st May, 1965, under sub-section (3) of Section 41 of the Warehousing Corporations Act, 1962.  
[Placed in Library, see No. L.T.—4481/65].
- (3) Annual Accounts of the Kerala State Warehousing Corporation for the year 1963-64 together with the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962, read with clause (c) (iv) of the Proclamation dated the 34th March, 1965, issued by the Vice-President discharging the functions of the President, in

relation to the State of Kerala.

[Placed in Library, see No. L.T.—4482/65].

**ORDERS UNDER DELIMITATION COMMISSION ACT, ETC.**

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):**  
 Sir, I beg to lay on the Table:—

- (1) a copy each of the following Orders under sub-section (3) of Section 10 of the Delimitation Commission Act, 1962:—

- (i) Order No. 13 of the Delimitation Commission determining the parliamentary and assembly constituencies in the State of Punjab published in Notification No. S.O. 2152 dated the 5th July, 1965.

[Placed in Library, see No. L.T.-4483/65].

- (ii) Order No. 3 of the Delimitation Commission determining the parliamentary and assembly constituencies in the State of Andhra Pradesh published in Notification No. S.O. 215 dated the 5th July, 1965.

[Placed in Library, see No. LT-4484/65].

- (2) 'Results of Bye-Elections held between July, 1963 and December, 1964.'

[Placed in Library, see No. L.T.—4485/65].

- (3) a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act 1952:—

- (i) The Employees' Provident Funds (Sixth Amendment) Scheme, 1965, published in

Notification No. G.S.R. 767 dated the 29th May, 1965.

- (ii) The Employees' Provident Funds (Seventh Amendment) Scheme, 1965, published in Notification No. G.S.R. 823 dated the 12th June, 1965.

- (iii) The Employees' Provident Funds (Eighth Amendment) Scheme, 1965, published in Notification No. G.S.R. 824 dated the 12th June, 1965.

- (iv) The Employees' Provident Funds (Ninth Amendment) Scheme, 1965, published in Notification No. G.S.R. 969 dated the 17th July, 1965.

- (v) The Employees' Provident Funds (Tenth Amendment) Scheme, 1965, published in Notification No. G.S.R. 997 dated the 24th July, 1965.  
 [Placed in Library, see No. LT-4486/65].

- (4) a copy each of the following Notifications under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, adding certain industries to Schedule I to the said Act:—

- (i) G.S.R. 768 dated the 29th May, 1965.

- (ii) G.S.R. 910 dated the 3rd July, 1965.

- (iii) G.S.R. 952 dated the 10th July, 1965.

[Placed in Library, see No. LT-4487/65].

**MINIMUM WAGES (CENTRAL) AMENDMENT RULES**

**Shri D. Sanjivayya:** On behalf of Shri R. K. Malviya, I beg to lay on